The Prisons (Assam Amendment) Act, 1956

Act 12 of 1956

Keyword(s):
Central Act Amendment, Prisons Act, 1894, Forfeiture of Prison Privileges,

Amendment appended: 1 of 1968
The Prisons (Assam Amendment) Act, 1956

(ASSAM ACT XII OF 1956)

(Received the assent of the Governor on the 24th April, 1956)
(Published in the Assam Gazette, dated the 2nd May, 1956)

An
Act
to amend the Prisons Act, 1894 in its application to Assam.

WHEREAS it is expedient to amend the Prisons Act, 1894 (Act IX of 1894), hereinafter referred to as the Principal Act, in its application to Assam in the manner hereinafter appearing;

1. Short title, extent and commencement. -

(1) This Act may be called the Prisons (Assam Amendment) Act, 1956.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.
2. **Amendment of Section 46 of Act IX of 1894.**

(1) In Section 46 of the Principal Act, clause (12) and the words “or to whipping” appearing in the proviso to the said section shall be omitted and a full stop shall be substituted for the comma appearing after the word “fetter” in the said proviso.

(2) In section 46 of the Principal Act, add the following clauses after clause (11), namely: -

“(12) forfeiture of class, grade, or prison privileges for a period not exceeding three months;

(13) permanent or temporary reduction from a higher to a lower class or grade.”

3. **Amendment of Section 47 of Act IX of 1894.**

In sub-section (1) of Section 47 of the Principal Act, clause (4) shall be omitted.

4. **Amendment of Section 50 of Act IX of 1894.**

In sub-section (1) of Section 50 of the Principal Act the words and comma “or of whipping,” shall be omitted.
5. **Amendment of Section 51 of Act IX of 1894. -**

In sub-section (2) of Section 51 of the Principal Act the words “in the cases of offences for which whipping is awarded” and the commas before these words and thereafter shall be omitted.

6. **Amendment of Section 53 of Act IX of 1894. -**

Section 53 of the Principal Act shall be omitted.
The Prisons (Assam Amendment) Act, 1967

(ASSAM ACT I OF 1968)

(Received the assent of the President on the
10th February 1968)

[Published in the Assam Gazette, Extraordinary,
dated the 16th February 1968]

An

Act

to amend the Prisons Act, 1894

Preamble. –

Whereas it is expedient to amend the Prisons Act, 1894, (9 of
1894), hereinafter called the principal Act, in the manner
hereinafter appearing;

It is hereby enacted in the Eighteenth Year of the Republic of
India as follows: -
1. **Short title, extent and commencement.** -

(1) This Act may be called the Prisons (Assam Amendment) Act, 1967.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

2. **Amendment of section 59 of Act 9 of 1894.** -

   In section 59 of the principal Act, for sub-section (5), the following shall be substituted, namely: -

   “(5) for the award of marks, the suspension or remission and consequent shortening of sentences, and the grant of leave or emergency release and determining the conditions on which and the authority by which the sentences may be suspended or remitted and the prisoner may be granted leave or emergency release;”
The Prisons (Assam Amendment) Act, 1967

(ASSAM ACT I OF 1968)

(Received the assent of the President on the
10th February 1968)

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dated the 16th February 1968]

An
Act
to amend the Prisons Act, 1894

Preamble. –

Whereas it is expedient to amend the Prisons Act, 1894, (9 of
1894), hereinafter called the principal Act, in the manner
hereinafter appearing;

It is hereby enacted in the Eighteenth Year of the Republic of
India as follows: -
1. **Short title, extent and commencement. -**

(1) This Act may be called the Prisons (Assam Amendment) Act, 1967.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

2. **Amendment of section 59 of Act 9 of 1894. -**

    In section 59 of the principal Act, for sub-section (5), the following shall be substituted, namely:

    “(5) for the award of marks, the suspension or remission and consequent shortening of sentences, and the grant of leave or emergency release and determining the conditions on which and the authority by which the sentences may be suspended or remitted and the prisoner may be granted leave or emergency release;”